

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-144(PB)/2019

IN THE MATTER OF:

M/s. Manish Enterprises Petitioner/Applicant
Vs.
M/s. Punj Lloyd Ltd. Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 21.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s) : -
For the Respondent : Dr. U.K. Chaudhary, Sr. Adv. with Mr. Vivek Jain,
Mr. Manish Shekhari, Mr. Himanshu Handa, Advs.

ORDER

Notice of the petition.

Mr. Vivek Jain, Ld. Counsel for the respondent accepts notice.
A copy of the paper book shall be handed over to him during the
course of the day.

Reply be filed before the adjourned date with a copy in advance
to the counsel opposite.

List on 01.02.2019.

- Sd -

(M.M.KUMAR)
PRESIDENT

- Sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)